

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
LOK SABHA

UNSTARRED QUESTION NO. 3176

TO BE ANSWERED ON THE 5TH JANUARY 2018/ PAUSHA 15, 1939 (SAKA)

Change in the Lending and Deposit Rates

3176. SHRI R. DHRUVANARAYANA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to change the lending and deposit rates of the Banks to counter the growing inflation;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the steps taken/being taken by the Government in this regard?

ANSWER

The Minister of State in the Ministry of Finance
(SHRISHIV PRATAPSHUKLA)

(a) to (c): Interest rates on advances and deposits are subject to directions issued by the Reserve Bank of India (RBI) under the provisions of the Banking Regulation Act, 1949. As per RBI's directions, the rates in respect of Scheduled Commercial Banks shall be as per the interest rate policy approved by the Board of Directors (or any Board committee to which powers have been delegated) of the bank concerned, subject to RBI guidelines in this regard.
